

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) A sum of Rs. 3.5 crores has so far been released to the Government of Assam for building the capital at Dispur.

(b) An outlay of Rs. 11.30 crores had been approved for Assam for their Hill Areas Plan in 1976-77. The State Government was entitled to a Central assistance of Rs. 5 crores only towards the financing of this outlay. Releases of Central assistance to the various States are made on the basis of progress of expenditure during the year. Accordingly, Rs. 5 crores were released to the State Government of Assam as envisaged in the scheme of financing.

(c) The Annual Plan for 1976-77 for Hill Areas of Assam included composite project for prevention of jhum cultivation and other programmes for development of agriculture, irrigation, power, medium industries, village and small scale industries, roads and social services. Government of Assam had reported towards the end of the year that anticipated expenditure upto 31-3-77 was likely to be Rs. 11.30 crores, which entitled them to receive the Central Govt's assistance of Rs. 5 crores for their Hill Areas Plan. Figures of actual expenditure will be available only after some time.

(d) There is no proposal under Govt.'s consideration for conducting a special audit.

Import of Engines "Ford Extra" 3 Cylinders

2362. **SHRI SATISH AGARWAL:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether the engines "Ford Extra" 3 Cylinders fitted in the Maruti road rollers were imported without import licence; and

(b) if so, the action Government propose to take against the company?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) No import licence has been issued to any Maruti concern for import of "Ford Extra" 3 cylinder engines. According to the information furnished by the Ministry of Finance (Department of Revenue and Banking) there has been no such case of import without import licence.

(b) Does not arise.

अयोध्या कपड़ा मिल को हानि

2363. **श्री रामदेवी राम :** क्या बाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताते की कृपा करेंगे कि :

(क) अयोध्या टेक्सटाइल मिल को प्रति माह कितना घाटा हो रहा है ;

(ख) क्या इस घाटे के लिए उसका प्रबन्ध बॉर्डर जिम्मेदार है; और

(ग) यदि हाँ, तो सरकार इस घाटे को रोकने के लिए क्या कार्यवाही कर रही है ?

बाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री (श्री मोहन धारिया) :

(क) यह मिल प्रतिमाह 10 लाख २० से 10.50 लाख २० की दर से घाटे उठाती रही है।

(ख) यह घाटा निम्नोक्त कारणों की वजह से हुआ है :—

1. मशीनों का पुराना पड़ जाना;
2. रई की ऊंची लागत जो कि उत्पादन लागत की लगभग 50 प्रतिशत ठहरती है।
3. वस्त्र व्यापार में मंदी जिसके परिणामस्वरूप माल की बिक्री में कम प्राप्ति हुई।

4. कृषि की ऊँची लागत; खरब
5. व्यापक प्रचारी का अधिक भार 1

(ग) इस मिल के कार्यालय में सुधार लाने के लिए निम्नोक्त उपाय किए गए हैं :

- (1) मशीनों का आधुनिकीकरण / नवीकरण ;
- (2) बाजार मांग तथा बेहतर मूल्य प्राप्ति के अनुरूप उत्पादन कार्यक्रम में परिवर्तन ;
- (3) कच्चे माल के परीक्षण के लिए प्रयोगशाला की प्रस्तावित स्थापना;
- (4) प्रबन्ध में श्रमिक का सहयोग ताकि बेहतर उत्पादन परिणाम सुनिश्चित हो सकें; और
- (5) लागत लेखा / विश्लेषण / नियंत्रण का भार कम किया जाना ।

Overdrafts by States

2364. SHRI N. SREEKANTAN NAIR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state the overdrafts drawn by the various State Governments from the Reserve Bank of India during each of the last three years, year-wise?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): The overdrafts of the State Governments on the Reserve Bank of India reflect their daily cash position and vary from day-to-day. Their quantum can, therefore, be indicated with reference to a particular date only. The adjusted overdrafts of the State Governments on the last working day of

the financial years 1974-75, 1975-76 and 1976-77 are indicated below:

	(Rs. crores)
31st March, 1975	271 27
31st March, 1976	326 84
31st March, 1977	351 88

Malpractice, in the Distribution of Viscose Filament Yarn

2365. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government have received any memorandum about the malpractices in the distribution of viscose filament yarn by the Tamil Nadu Regional Committee of Spinners and Weavers; and

(b) if so, the action taken against the Tamil Nadu Regional Committee of Spinners and Weavers?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) Yes, Sir. In the past there have been a few complaints about malpractices in the distribution of viscose filament yarn by the Tamil Nadu Regional Committee of Spinners and Weavers.

(b) The Tamil Nadu Regional Committee of Spinners and Weavers which was dormant for the past two years will no more be incharge of distribution of yarn. In the new agreement under discussion between spinners and weavers for the period 1-4-77 onwards, it is proposed to allocate viscose filament yarn to the handloom weavers in Tamil Nadu, as per the arrangement to be worked out by the Handloom Development Commissioner in consultation with the Director of Handlooms, Tamil Nadu.